

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7901  
ANSWERED ON:17.05.2002  
EX POST FACTO APPROVAL UNDER THE FINANCIAL POWER RULES  
PRABHUNATH SINGH;RAMJI MANJHI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether there is no provision for ex-post facto approval under the Delegation of Financial Power Rules but many of the ministries, departments and officers are reappropriating the funds and obtaining ex-post facto approval of the Ministry of Finance later on` `
- (b) if so, the numbers of such cases which have come to light during the last three years; and
- (c) the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI GIN GEE N. RAMACHANDRAN)

(a) to (c): Ministries/Departments of the Central Government have been delegated full powers for, reappropriation of funds under Schedule IV of the Delegation of Financial Power Rules (DFPRs). Ministry of Finance`s approval is required only when restrictions under Rule 10, of DFPRs and Govt. of India`s Decisions issued thereunder are attracted. In all such cases where these restrictions are attracted, ,the concerned Administrative Ministries are required to seek prior approval of this Ministry.